



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana
Legislative Assembly on 12th September, 2022.

L. A. BILL No. 11 OF 2022.

A BILL FURTHER TO AMEND THE TELANGANA
MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of
Telangana in the Seventy-Third year of the Republic of
India as follows:-

1 (1) This Act may be called the Telangana Motor
Vehicles Taxation (Amendment) Act, 2022.

Short title
and
commence-
ment.

B. 58-1 (DA)

[1]

(2) It shall come into force on such date as the State Government may, by Notification, in the Telangana Gazette, appoint.

Amendment of section 2, Act No. 5 of 1963.

2. In the Telangana Motor Vehicles Taxation Act, 1963 (hereinafter referred to as the principal Act), in section 2, after clause (a), the following clause shall be inserted, namely:-

“(aa) “Cost of the Vehicle” means in the case of motor vehicle manufactured in India the basic manufacturing cost and excise duty plus sales tax / GST or any other levy as may be applicable without allowing any cash or trade discount:

Explanation :

(i) The cost of the vehicle shall not be less than the ex-showroom price of the vehicle fixed by manufacturer.

(ii) In the case of imported motor vehicles, the price shown in the Bill of Entry, shall be inclusive of custom's duty, sales tax / GST or any other levy, as may be applicable.”.

Amendment of section 17.

3. In the principal Act, in section 17, for sub-section (2), the following shall be substituted, namely:-

“(2) Any order issued under sub-section (1) shall be laid, as soon as may be after it is issued, on the table of the Legislature of the State.”.

STATEMENT OF OBJECTS AND REASONS

The Telangana Motor Vehicles Taxation Act, 1963 (Act No.5 of 1963) enable the Government to levy and collect taxes on motor vehicles in the State. Accordingly, various taxes have been specified in the Act on different categories of vehicles originally registered in our State or entering into our State from other States. It is felt necessary to define the cost of the vehicles in this context.

Section 17 of the Act empowers the Government to amend the Schedules by way of issue of order subject to condition that the draft of such orders shall be laid on the Table of the Legislature and subject to any modification or addition made by the Legislation.

The above procedure is time consuming and cumbersome. Therefore, it is decided to amend the said section suitably.

This Bill seeks to give effect to the above decision.

PUVVADA AJAY KUMAR,
Minister for Transport.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Motor Vehicles Taxation (Amendment) Bill, 2022, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for her assent under Article 200 of the Constitution of India.

PUVVADA AJAY KUMAR,
Minister for Transport.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.